

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. †3137

TO BE ANSWERED ON THURSDAY, THE 17TH DECEMBER, 2015

Judicial Reforms

†3137. SHRI ABHISHEK SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the steps taken / being taken by the Government to carry out judicial reforms in the country;**
- (b) the budgetary allocation made for the purpose in the current financial year;**
- (c) whether the Government proposes to introduce any technical and refresher training programmes for the judges and public prosecutors in the country; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI D. V. SADANANDA GOWDA)**

(a) to (d): National Mission for Justice Delivery and Legal Reforms was set up with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration which, *inter-alia*, involves better infrastructure for courts including computerization, increase in manpower strength of judiciary, suggesting policy and legislative measures in the areas prone to excessive litigation, recommending re-engineering of court procedure for quick disposal of cases and emphasis on human resource development. On account of concerted efforts made by the stakeholders, the increasing trend of pendency of cases in the Supreme Court, High Courts and District & Subordinate Courts has been checked.

The Budget Estimates for various Plan Schemes of Department of Justice *viz.* Infrastructure Facilities for Judiciary, eCourts Mission Mode Project, Strengthening of Access to Justice *etc.* for the current financial year (2015-16) are Rs. 806.65 crore.

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The National Judicial Academy (NJA) has made changes in delivery of training programmes in the Academic Year 2015-16 to inculcate better use of technology among Judges in a stress free environment. A session on library reading and computer skills has been introduced for one hour each every day after technical sessions are over. Further, management and psychology disciplines to resolve disputes, conflicts, differences with peers and other stakeholders in the justice system have been introduced.
